

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No. 166/TT/2020

Date: 7.9.2020

To

Shri S.S. Raju
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for truing up of transmission tariff for 2014-19 period and determination of transmission tariff for 2019-24 period for Tanakpur Transmission System in Northern Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 24.9.2020:-

2014-19 period

- a. The Commission vide order dated 22.02.2016 in Petition No. 479/TT/2014 has allowed the Additional Capital Expenditure (ACE) of ₹ 60 lakh for 2014-19 period, while the Petitioner has claimed actual ACE of ₹ 36.26 lakh. The Petitioner should submit the details of the actual ACE.
- b. Undertaking on affidavit that actual equity infused for the additional capitalization during 2014-19 is not less than 30% for the instant asset.

2019-24 period

- a. Please provide the details of the decapitalization and additional capitalization as mentioned in the instant Petition. In case of decapitalization of assets details to be furnished in Form 10B. Further, please also provide the expected date of decapitalization, detailed cost estimate related to decommissioning, transportation, shifting and assembly of the decommissioned elements/equipment.

b. Undertaking on affidavit that actual equity infused for the additional capitalization during 2019-24 is not less than 30% for the instant asset.

2. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Assistant Chief (Legal)